

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No.209 of 2012

Dated: 18th July, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

West Central Railway

....Appellant (s)

Versus

**Madhya Pradesh Electricity Regulatory Commission Respondent (s)
& Ors.**

Counsel for the Appellant (s) : Ms. Mansi Gautam for
Ms. Geetanjali Mohan

Counsel for the Respondent (s): Mr. C.K. Rai for R-1
Mr. Manoj Dubey for R-2 to R-4

ORDER

It is noticed that no public notice has been issued. Therefore, the learned counsel for the Appellant is directed to issue the Public Notice.

It is reported by the learned counsel for the Respondent-Distribution Companies that the Appeal paper book has not been served on him. So, the learned counsel for the Appellant is directed to serve the copy of the Appeal paper book on the Respondent's counsel. The learned counsel for the Respondent-Distribution Companies seeks some time to

file the reply. Accordingly, he is directed to file the same on or before 01.08.2013 after serving copy on the other side.

Post the matter on **13.08.2013**.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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